

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 337 Of 2012**

[Arising out of OIA-233-34/CE/Apl/CHD-II/2011 dated 15.12.2011 passed by the Commissioner (Appeals) of Central Excise, Chandigarh-II]

**M/s Agro Dutch Industries Ltd.**

Village Tofapur and Bagwanpur  
Derabassi (Mohali)

**: Appellant (s)**

Vs

**Commissioner of Central Excise, Chandigarh : Respondent (s)**

C.R. Building, Sector 17 Chandigarh

APPEARANCE:

Present for the appellant: None

Present for the Respondent: Shri Narinder Singh, Shri Shivam Syal, DRs

**CORAM :**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**FINAL ORDER No. 60025 /2024**

Date of Hearing: 29.01.2024

Date of Decision: 29.01.2024

**Per : S. S. GARG**

None for the appellant. Perusal of the various orders shows that nobody has appeared on behalf of the appellant on all these occasions. It appears that the appellant is not interested in pursuing their appeal. Hence, the appeal is dismissed for non prosecution with the liberty to the appellant to seek restoration of appeal by moving appropriate application giving sufficient reasons for non-appearance.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)